

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. 371 of 1996  
( In connection with  
O.A. no.: 1234 of 1995)

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S. Mukherjee, Administrative Member.

DULAL MITRA & ORS.

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. B. Mukherjee, counsel.

For the respondents: Mr. M. M. Mallick, counsel.

Heard on: 26.11.96.

Ordered on: 26.11.96.

O R D E R

A.K. Chatterjee, V.C.

The instant application has been filed in  
connection with O.A. 1234 of 1995.

Ld. counsel for both sides are present and we  
have heard them in full.

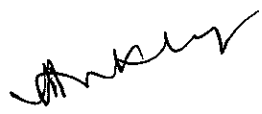
The petitioners pray for an interim order  
till disposal of the said O.A. so that they may attend  
Electric Loco Training School, Asansol in terms of  
the order dt. 7.11.96 vide X-2 to the petition (M.A.)  
without prejudice to the rights and contentions in  
the O.A.

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Copy has already been served upon the ld.counsel for the respondents.

Hearing the ld.counsel for both the parties and on perusal of the application(M.A.) with annexures thereof, we consider it appropriate to pass an interim order to the effect that the petitioner may attend the Electric Loco Training School,Asansol, in terms of the Order dt.7.11.96 at Annexure-X.2 to the M.A. without prejudice to the rights and contentions of the O.A.

M.A. is accordingly disposed of.

  
(M.S.Mukherjee)  
Member(A)

  
(A.K.Chatterjee)  
Vice-Chairman.